

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.021/485/2018

Date of Order : 20-07-2018

Between :

1. Smt.Yellamma W/o Late Narsimha,
(Ex-Farm Hand), Group-C, Aged about 62 years,
R/o H.No.31-158, Indira Nagar, Kanajiguda,
Triumalgri, Secunderabad – 500015.
2. N.Srinivas S/o Late.Narsimha,
(Ex-Farm Hand), Group-C, Aged about 43 years,
R/o H.No.31-158, Indira Nagar, Kanajiguda,
Triumalgri, Secunderabad – 500015.Applicants

AND

1. Union of India represented by
The Director General of Military Farms,
QMG Branch, Army Head Quarters,
West Block, R.K.Puram, New Delhi.
2. The Deputy Director General of Military Farms,
Quartermaster General's Branch, Integrated HQ
Of Ministry of Defence (Army),
West Block, R.K. Puram, New Delhi.
3. The Director of Military Farms,
Head Quarters, Southern Command,
Kirkee, Pune.
4. The Officer-In-Charge,
Military Farms, Bowenpally,
Secunderabad.Respondents

Counsel for the Applicant: Mrs. Rachana Kumari

Counsel for the Respondents : Mrs. K.Rajitha, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mrs.K. Rachana Kumari, learned counsel appearing for the applicant and Mrs.K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

2. This case came up today under the heading 'For Being Mentioned' on the basis of letter dated 19.07.2018. On hearing counsel on both sides, the Respondents are directed to read the date as '14.08.2017' instead '29.12.2017' in the last 2nd line in para-2 of order dated 05.06.2018.

3. Letter dated 19.07.2018 ordered accordingly.

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 20th July, 2018.
Dictated in Open Court.

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